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to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers:—

- (a) (i) Third Annual Report and Accounts of the Indian Oil Company Limited, Bombay, for the year ended the 31st March, 1962, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor-General of India thereon.
- (ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-737/63 for (i) and (ii).]

- (b) (i) Fourth Annual Report and Accounts of the Indian Refineries Limited, New Delhi, for the year ended, the 31st March, 1962, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-738/63 for (i) and (ii).]

THE REGISTRATION OF NEWSPAPERS (CENTRAL) AMENDMENT RULES, 1963

The DEPUTY MINISTER IN THE MINISTRY of DEFENCE (Shri D. R. Chavan): Sir, on behalf of Dr. B. Gopala Reddi, I beg to lay on the Table, under sub-section (2) of section 20-A of the Press and Registration of Books Act, 1867, a copy of the Ministry of Information and Broadcasting Notification G.S.R. No. 85. dated the 5th January, 1963, publishing the Registration of Newspapers (Central) Amendment Rules, 1963. [Placed in Library. See No. LT-739/63.]

THE ANNUAL CERTIFIED ACCOUNTS (1961-62) OF THE COIR BOARD, ERNAKULAM

Shri D. R. CHAVAN: Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table, under sub-section (4) of section 17 of the Coir Industry Act, 1953, a copy of the Annual Certified Accounts of the Coir Board, Ernakulam, for the year 1961-62. [Placed in Library. See No. LT-744/63.]

Annual Report (1962) of the National Small Industries Corporation Limited, New Delhi, and related papers

SHRI D. R. CHAVAN: Sir, on behalf of Shri Nityanand Kanungo, I beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers:—

- (i) Seventh Annual Report and Accounts of the National Small Industries Corporation Limited, New Delhi, for the year ended the 31st March, 1962, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-749/63 for (i) and (ii).]

THE DELHI MOTOR VEHICLES (ELEVENTH AMENDMENT) RULES, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNITY DEVE-LOPMENT, PANCHAYATI RAJ AND CO-OPERATION (SHRI S. D. MISRA): Sir, on behalf of Shri Raj Bahadur, I beg to lay on the Table, under subsection (3) of section 133 of the Motor Vehicles Act, 1939, a copy of Notification No. F. 12|46|60-Transport, dated the 15th September, 1962, publishing the Delhi Motor Vehicles (Eleventh Amendment) Rules, 1962, issued by Chief Commissioner, [Placed in Library. See No. LT-751/ 63.]